

ITEM NO.19

Court 7 (Video Conferencing)

SECTION XI

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 30466/2018

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

HRISHI KESH PANDEY (DEAD) & ORS.

Respondent(s)

Date : 30-07-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY  
[IN CHAMBER]

For Petitioner(s) Mr. Vikas Bansal, Adv.  
Mr. Vishnu Shankar Jain, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Mr. Vikas Bansal, learned counsel appearing for the State of Uttar Pradesh refers to the Office Report dated 08.06.2020 and submits that further four weeks' time may be granted for bringing on record the legal heirs of deceased respondent no.1.

Time as prayed for is granted. Registry to proceed accordingly.

(RASHI GUPTA)  
SENIOR PERSONAL ASSISTANT

(DIPTI KHURANA)  
COURT MASTER (NSH)